

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 374/TT/2025

Date: 1.5.2025

To,

Shri Mohd. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for Combined Asset under "Western Region System Strengthening- XVI (WRSS XVI)" under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.5.2025:

- i. Provide reasons for variation in claiming ACE for each asset w.r.t approved ACE.
- ii. It is observed that the Petitioner has claimed ACE more than approved value for Asset C. The Petitioner is required to provide the reason for higher claim than approved value.
- iii. Provide reason for claiming ACE beyond the cut-off date for the 2024-29 tariff period.

- iv. Confirm whether all the assets are in use or any decapitalization has occurred.
 - v. Form-13 for all the assets for the 2019-24 and 2024-29 tariff periods.
 - vi. Details of any LD recovered by the Petitioner.
 - vii. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 - viii. Confirm whether there is no further additional information required to be submitted by the Petitioner.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)